

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Insolvency) No. 165 of 2018

IN THE MATTER OF:

Videocon Industries Ltd.

...Appellant

Versus

State Bank of India

...Respondent

Company Appeal (AT) (Insolvency) No. 168 of 2018

IN THE MATTER OF:

Videocon Telecommunications Ltd.

...Appellant

Versus

State Bank of India

...Respondent

Present:

For Appellant : **Mr. Yashvardhan, Mr. Soumik Ghosal and Mr. Devender Singh, Advocates**

For Respondent: **Mr. Ramji Srinivasan, Senior Advocate assisted by Mr. Karan Khanna, Mr. Naveen Hegde and Mr. Tushar Bhardwaj, Advocates**

ORDER

15.05.2018 Learned counsel appearing on behalf of the appellant – Videocon Industries Ltd and other appellant - Videocon Telecommunications Ltd. sought permission to withdraw the appeal(s). In view of such prayer made, without going into the merit, we allow both the appellants to withdraw the appeals.

Both the appeals stand disposed of as withdrawn.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice Bansi Lal Bhat]
Member (Judicial)

/ns/gc